IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF:		C.P. No. 1014/2016
IN THE MA	TIER OF:	
IDC Ltd.		Petitioner
V		
IL&FS Towi	nship & Urban Assets Ltd.	Respondent
SECTION: UNDER SECTION 391 to 394 of		Companies Act, 2013
		Order delivered on 11.07.2017
<u>Coram:</u>		

Hon'ble President

CHIEF JUSTICE M.M. KUMAR

Deepa Krishan Hon'ble Member (T)

For the Respondent(s) : Shri Manish Rai, Company Prosecutor for Regional Director
Ms. Chetana Kandpal, Company Prosecutor for Official Liquidator

ORDER

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet